

[Shri P.R. Dasmunsi]

to request you, before the 8th of March, to ask the hon. Home Minister to have interactions with the Chief Minister and make the Police Commissioner also accountable as to why such things are continuing and why it should not be stopped. It is because the projections made in the Report relate to Delhi.

14.00 hrs.

[Translation]

SHRI MANGAT RAM SHARMA (Jammu) : Mr. Deputy-Speaker, Sir, I thank you for having given me the opportunity to speak. There is a village named Maugala in my Constituency which falls in the area of Kalakot and comes under district Rajauri. A blast took place in the mine over there on Monday, the 3rd of March. Out of 22 labourers, four labourers were killed, 13 were injured and four are still trapped in the mine. I urge upon the Ministry of Coal to send an expert from Delhi to save the labourers still trapped in mine. I request that State Government should be helped in extricating the labourers from the mine.

VAIDYA DAU DAYAL JOSHI (Kota) : Mr. Deputy-Speaker, Sir, Kota was known as an industrial capital. It is my misfortune that even last time I had to raise the issue pertaining to labourers of Instrumentation Limited quite strongly. Now the labourers employed in J.K. Industries are on the verge of starvation. The owner of the mill, Mr. Singhania wishes to close it down because of which J.K. synthetics, J.K. Acrylics, J.K. tyre cord are on the verge of closure. Thousands of labourers are out on the roads. The BMS workers are sitting on a dharna. CITU has also launched an agitation. We also want that you should take this matter seriously and intervene to help labourers recover their wages. No labourer has been given any wages for the last four months. Salaries should be provided to them.

KUNWAR SARVARAJ SINGH (Aonla) : Mr. Deputy-Speaker, Sir, there is no law and order in Mumbai. Political assassinations are taking place there. All this is happening right in front of those in the power. Recently Municipal Corporation elections were held there. Those belonging to the Ruling party struck at the office of Samajwadi Party located at Jaageshwari. A leader of Shiv Sena, Shri Katgar had joined the Samajwadi Party. 21 councillors won the elections and that is why the murderous assault took place. Four people were injured in the incident. From January 1 to February 28, 106 cases of looting and dacoity have been registered in Police Stations whereas more than half the crimes go unreported. Miscreants broke into the house of film actress, Urmila Bhatt and opened fire there. Former Congress Minister, Baba Saheb Dhavedhar was also assaulted.

MR. DEPUTY-SPEAKER : Please do not take anybody's name.

KUNWAR SARVARAJ SINGH : All this is already there in the Report.

MR. DEPUTY-SPEAKER : All right.

KUNWAR SARVARAJ SINGH : A leader of a certain party went to the Court. He is involved on contempt of Court. When a kingpin was nabbed in Mumbai, a M.P. of the Ruling party...

MR. DEPUTY-SPEAKER : This is a state subject. Please do not discuss it here.

KUNWAR SARVARAJ SINGH : Mr. Deputy-Speaker, Sir, I am constrained to discuss it here because there is no law and order there...(Interruptions) Such heinous crimes as murder, looting, corruption and rapes are being committed at the instance of those in the Ruling party...(Interruptions)

[English]

PROF. RASA SINGH RAWAT : Mr. Deputy-Speaker, Sir, it should not be allowed.

[Translation]

KUNWAR SARVARAJ SINGH : "Kaun roke, kaun toke, fursat kaise hai baadsharaon mein khumaari aur pyaade so rahe hein."

The police is conniving with them. Murders are being committed under a conspiracy. Shri Datta Samant was killed. In this way, the killings are continuing one by one. The members of Samajwadi party are being threatened. Their lives are in danger. I would like to request that in view of the law and order position there, the Union Government should intervene because Mumbai is no longer under the control of the State Government. The State Government should infact be dismissed. I thank you for having give me an opportunity to speak.

[English]

SHRI SRIBALLAV PANIGRAHI : I have given a notice...(Interruptions)

MR. DEPUTY-SPEAKER : Let him conclude first. Then I will look into it.

[Translation]

SHRI GEORGE FERNANDES : Mr. Deputy-Speaker, Sir, I would make my point in just one sentence. I would

like the Minister to listen to it. I raised this issue in the zero hour a week ago that the Chinese army had advanced into our territories. This continued from 4 February to 18 February in the six kilometer area of Himachal Pradesh. I had sought an explanation from the Government. Eight days have passed but the Government has not said anything either inside or outside this House. Previously also this kind of negligence was shown regarding territories of our country. We are facing the consequences thereof till today. 1 lakh 19 thousand square kilometre area of our country is still in possession of China. This incident took place when the President of China came to India on a visit. The Chinese have always played this strategy. Wherever they go, they try to show their concern. I had said all this the other day also. I am sorry to note that no explanation has been given in the House in this regard. I request that in the interest of the nation, you should ask the Government to express positive or negative reaction. It should not keep mum on this issue...*(Interruptions)*

MR. DEPUTY-SPEAKER : I request all the Hon'ble members to kindly listen to me. It was said in a meeting that zero hour continues upto two hours but today more than two hours have been taken.

SHRI SRIBALLAV PANIGRAHI : It happens at times.

MR. DEPUTY-SPEAKER : At times, something is left out also. We will discuss it tomorrow.

[English]

The House stands adjourned for Lunch till 15.05 hours.

14.08 hrs.

The Lok Sabha then adjourned for Lunch till Five minutes past Fifteen of the Clock.

15.11 hrs.

The Lok Sabha reassembled after Lunch at Eleven Minutes past Fifteen of the clock

[SHRI NITISH KUMAR in the Chair]

[Translation]

SHRI HARIVANSH SAHAI (Salempur) : Mr. Chairman, Sir, the M.P. from Bihar, Shri Pappu Yadav is on fast for the issue of raising the prices of sugarcane. He is sitting at the main gate. His demand is that prices of sugarcane should be raised upto Rs. 77 per quintal and prices of jute should also be hiked. I request you that instructions

should be issued to the Government in this regard so that he breaks his fast.

[English]

MR. CHAIRMAN : Now we shall take up Matters Under Rule 377.

15.12 hrs.

MATTERS UNDER RULE 377

[Translation]

(i) **Need to establish a Central University in Faizabad, U.P.**

SHRI VINAY KATIYAR (Faizabad) : Mr. Chairman, Sir, through you I would like to draw the attention of the House towards setting up of a Central University in Faizabad district of eastern Uttar Pradesh. A large number of students come to Faizabad for getting education but Faizabad has neither a Medical College nor an engineering college. Besides, it also lacks in facility for vocational courses like Management, computer course and other technical education.

In the end, through this House, I urge upon the Minister to approve the long pending demand of people of Faizabad for setting up a Central University there, so that engineering, medical, computer course, management and other technical education may be imparted in the district itself.

(ii) **Need to amend the provisions relating to Land Acquisition Under U.P. Avas Evam Vikas Parishad Act, 1965.**

SHRI BHAGWAN SHANKAR RAWAT (Agra) : Mr. Chairman, Sir, Uttar Pradesh Administration is not following properly the principle of 'equality before law' in payment of compensation to farmers for their land acquired for the purpose of 'public use'.

On the one hand farmers' land acquired by U.P. Government for Uttar Pradesh Avas Evam Vikas Parishad under the U.P. Avas Evam Vikash Parishad, Act, 1965 but on the other hand farmers are denied the benefits (like interest at enhanced rates, relief money and other recompense etc.)

Secondly, when the same land is acquired by U.P. Government for other schemes or the bodies under the provisions of Land Acquisition Act, 1984 then farmers are provided with the above-mentioned benefit under the amendments made in this Act. As Land Acquisition is in the concurrent List of the Constitution, therefore, the right to make amendments in the provisions of Land